GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 240 TO BE ANSWERED ON 05.02.2018

NATIONAL LICENCE FOR STAFFING FIRMS

240. SHRI SATAV RAJEEV:

DR. J. JAYAVARDHAN:

SHRI P.R. SUNDARAM:

SHRI MOHITE PATIL VIJAYSINH SHANKAR RAO:

SHRIMATI SUPRIYA SULE:

DR. HEENA VIJAYKUMAR GAVIT:

SHRI DHANANJAY MAHADIK:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has launched/proposes to launch a national licence for staffing firms supplying contract workers across industries and if so, the details thereof and the objective behind the move;
- (b)whether the Government has fixed any criteria to issue the licence;
- (c)if so, the details thereof;
- (d)the response of the Staffing firms to the proposed launch of national licence; and
- (e)the other steps taken by the Government to improve the ease of operation for staffing firms?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (e): Improvement in various labour laws is a continuous process. Amendments in the various labour related laws including the Contract Labour (Regulation & Abolition) Act, 1970 take place only after a process of exhaustive consultation.
